

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Adesh Rathi Vs. State

FIR No. : 1513/2015

PS : Uttam Nagar

U/s : 307/328/363/376D/34 IPC, 6 POCSO Act & 25/27
Arms Act.

03.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Abhishek Gupta, Ld. Counsel for complainant
through CISCO Webex.
Mr. Puneet Jaiswal, Ld. Counsel for applicant / accused
through CISCO Webex.

Arguments heard.

Put up for orders.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

11:25 AM

Ld. Counsel for accused seeks interim bail on the ground that he has been in judicial custody since 2015 and charges have been framed against him only U/s 363/34 and 328/34 IPC.

On the other hand, Ld. Addl. P. P. for State duly assisted by Ld. Counsel for complainant submits that the accused should not



be admitted to interim bail.

I have heard, Ld. Counsel for applicant / accused as well as Ld. Addl. P. P. for State and also perused the record.

Although accused Adesh Rathi has been charged only for offences U/s 363/34 and 328/34 IPC yet charges have been framed against accused Jitender Rathi @ Jite for the offences punishable U/s 368/34 IPC, U/s 6 POCSO Act and in the alternative U/s 376D IPC. Similarly charges against accused Devender Singh @ Deva have been framed U/s 368/34 IPC & 6 POCSO Act and in the alternative U/s 376D IPC U/s 328/34 IPC & 6 POCSO Act and in the alternative U/s 376D IPC and U/s 307/34 IPC and U/s 25/27 Arms Act. Similarly, charges have been framed against accused Vipin also. Therefore, charges have been framed U/s 34 IPC. Thus it cannot be said that accused did not have the common intention to commit the offence. He does not deserve bail as he was part of larger common intention. The interim bail application stands dismissed. Copy of order be sent to Ld. Counsel for accused through e- mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 381/2019
State Vs. Manjeet Saini
P.S.: Nihal Vihar
U/s : 307/120B/34 IPC and 25/27/54/59 Arms Act**

03.06.2020

**The hearing of the present application took place through
CISCO webex meeting App.**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Neeraj Kumar Jha, Ld. Counsel for the
applicant/accused (through VC).

Reply filed. Accused seeks interim bail on the
ground that condition of the wife is not improving. The bail of
the accused is sought on this ground, however, on 12.05.2020
the same was withdrawn.

Ld. Counsel for the accused/applicant submits that
condition of the wife of the accused is deteriorating and has filed
medical documents. IO has not verified the medical documents.

Let the medical documents be verified. Notice be
issued to the IO accordingly.

Put up for further proceedings on **06.06.2020.**

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.06.2020

**IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

Chanderpal Vs. State

FIR No. : 585/2017

PS : Ranhola

U/s : 302/34 IPC

03.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Vijender Singh, Ld. Counsel for applicant through
WhatsApp Video Call.

Perusal of the file shows that notice was issued to the investigation officer / SHO but despite that no reply has been filed. Let fresh notice be issued to the IO/ SHO which shall also indicate the previous involvement of the applicant / accused. The notice to the SHO concerned shall also be issued through WhatsApp on his official number.

Put up on 05.06.2020.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 58/2020
State Vs. Sombir
P.S.: Mundka
U/s : 394/397/459/ 34 IPC & 25/27/54 and 59 of Arms Act

03.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Harsh Vardhan Sharma, Ld. Counsel for the
applicant/accused.

Reply has been filed. Arguments have been heard.

Put up for orders.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.06.2020

At 11:50 am.

ORDER:-

Accused seeks interim bail for a period of 1 month on the ground that his mother is suffering from Cancer and has lost her vision in one eye and there is nobody to look after her.

Reply has been filed by the IO.

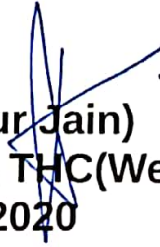
On the other hand Ld. Addl. PP for the State has opposed the bail application.

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The first bail application was dismissed by the Ld. Duty MM on 12.05.2020. The 2nd bail application was withdraw on 19.05.2020. This is the 3rd bail application. As per the case of the prosecution accused Sombir was arrested on the disclosure statement of Ashok Kumar. Toy Pistol was recovered from the possession of the applicant. The cloths of Karan and Sombir which was used in the commission of the crime and as seen in the CCTV Footage was also recovered. As per the report of the IO there are about 8 criminal cases against the accused.

Ld. Counsel for the accused submits that only one case is pending trial.

The allegations against the accused are serious in nature. I do not find any ground to admit the accused on interim bail. Applications stands dismissed. Copy of this order be given dasti.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.06.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Rohit @ Mohit Vs. State

FIR No. : 276/2017

PS : Mundka

U/s : 354/376/506/34 IPC & 4 POCSO Act

03.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Sunil Tiwari, Ld. Counsel for applicant/accused
through CISCO Webex.
Mother of the victim along with victim.

Arguments heard.

Put up for orders.


(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

11:45 AM

Applicant seeks interim bail on the ground of prevailing circumstances and also the fact that his father has suffered an accident.

On the other hand, Ld. Addl. PP for State has opposed the bail application.

I have heard Ld. Counsel for accused as well as Ld. Addl. P. P. for State.

So far as the medical condition of the father of accused is concerned it is too general in nature and it is a case of fall with some pain and swelling. Allegations against the accused are serious in nature. No ground is made out for grant of bail. Considering the entire facts and circumstances and gravity of offence it is found that accused is not entitled for bail at this stage. Hence the present bail application stands dismissed. Copy of order be sent to Ld. Counsel for accused through e- mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 586/18
State Vs. Ravi @ Parveen
P.S.: Nihal Vihar
U/s : 302/34 IPC**

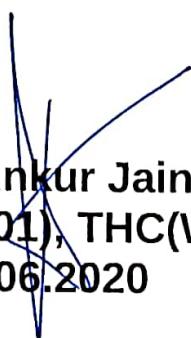
03.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Deepak Sharma, Ld. Counsel for the
applicant/accused (through VC).

Report from Jail Superintendent has been received.

Despite notice issued to the IO no reply has been filed.

Let notice be issued to the IO. Put up for further
proceedings on 06.06.2020.


**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.06.2020**

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 539
Dheeraj Vs. State
FIR No. : 747/18
PS : Nihal Vihar
U/s : 363/376 IPC & 6 POCSO Act

03.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Vikas Rohtagi, Ld. Counsel for applicant/accused.
IO in person.
Complainant alongwith victim.

Reply to the 2nd bail application has been filed. Ld. Counsel for accused seeks extension of the interim bail which was granted on 06.05.2020.

Arguments heard.

Father of the victim submits that accused has married the victim. The charge sheet is not before this Court as IO submits that same was filed before the Duty Sessions Court on 26.05.2020. The regular bail cannot be granted in the absence of chargesheet. Interim bail for 60 days is granted to the accused on the same terms and condition. Application disposed of. A copy of order be given dasti. A copy of order be also sent to Superintendent Jail concerned.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

FIR No. 203/2018

State Vs. Khushnood @ Raju

P.S.: Ranhola

U/s : 363/366/376 (2)/376 (D)/ 328 IPC & 6 POCSO Act

03.06.2020

**The hearing of the present application took place through
CISCO webex meeting App.**

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. R.K. Tarun, Ld. Counsel for the
applicant/accused (through VC).

Reply on behalf of the IO SI Anu Dhankar filed. Ld.
Counsel for the accused/applicant submits that prosecutrix in
her cross examination has specified that she had live voluntarily
with the accused. The statement is not on record and for
appreciating the submissions the judicial file is required.

Let the judicial file be summoned from the court of
Sh. Gorakh Nath Pandey, Ld. ASJ through the concerned
Ahlmad as well as notice be issued to the complainant through
IO.

Put up for further proceedings on **05.06.2020.**

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.06.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 876/2017
State Vs. Jaswant @ Pappu
P.S.: Ranhola
U/s : 302/308/323/148/149 IPC**

03.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Iqbal Khan, Ld. Counsel for the
applicant/accused.

This is an application for extension of interim bail.
Applicant seeks extension of interim bail on the ground that date
of admission for his surgery is now fixed for today.

Considering the facts interim bail is extended for 4
days. Applicant is directed to surrender on 08.06.2020.

Application is disposed off accordingly.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.06.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 522/2018
State Vs. Lokesh Yadav @ Vishu
P.S.: Mundka
U/s : 365/394/397/411/34 IPC & 25/54/59 Arms Act

03.06.2020

The hearing of the present application took place through
CISCO webex meeting App.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Bharat Gupta, Ld. Counsel for the
applicant/accused (through VC).
Mother of the victim along with victim.

Arguments heard. Put up for orders.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.06.2020

AT 12:00 noon.

ORDER:-

Applicant seeks interim bail for a period of 30 days on the ground that father of the applicant is not keeping well and he is suffering from back problem and there is nobody to look after his father. Ld. Counsel for the applicant has further argued that accused has been charged only for the offences punishable under Section 392/397/363 IPC. He submits that all the offences except 397 IPC are triable by the Magistrate and in so far as offence u/s 397 IPC is concerned the maximum punishment is not 10 years. Considering the fact that accused is in judicial custody since 27.11.2018, accused should be

:2:

admitted to interim bail.

On the other hand Ld. Add. PP for the State has opposed the bail application on the ground that earlier the interim bail application was dismissed although on different grounds.

I have heard Ld. Counsel for the accused and Ld. Addl. PP for the State.

It seems the applicant has filed different interim bail applications for different reasons. The report of the IO reflect that the interim bail application was filed for 20 days to attend the marriage ceremony of his sister and brother. During verification it was found that the bride and groom are the cousins of the applicant. Another interim bail application was filed on the ground that a nephew was born. As per the report of the IO this bail application was dismissed. None of these facts have been disclosed by the applicant in his application. Be that as it may. The allegations against the accused are serious in nature. Section 397 IPC prescribes minimum punishment of 7 years and does not lay down the maximum punishment which can be awarded. The report of the IO further reflects that there are other family members to look after the parents of the applicant. No ground to grant interim bail to the accused is made out. Application stands dismissed. Copy of this order be sent through Email.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.06.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 150/2016
State Vs. Lalit Kumar
P.S.: Ranhola
U/s : 302, 195A, 120B, 34 IPC**

03.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Lalit Rana, Ld. Counsel for the
applicant/accused.

Arguments heard. Ld. Counsel for the
accused/applicant seeks interim bail on the ground of the
guidelines issued by the Hon'ble High Court.

As per the report of the IO there is one more other
case in which the accused is involved. The allegations against
the accused are serious in nature. I do not find any ground to
admit the accused on interim bail. Application stands dismissed.
Copy of this order be given dasti.


**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.06.2020**

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 541

Sudhir Vs. State

FIR No. : 81/2018

PS : Nihal Vihar

U/s : 363/328/376/376D/34/120B IPC 6 POCSO Act

03.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Vijai Pal Singh, Ld. Counsel for applicant/accused
through CISCO Webex.
IO SI Manisha Yadav in person along with victim.

Reply filed. IO was not able to verify the document dated
01.06.2020. Let the same be verified.

Put up on 05.06.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Suraj @ Bittu Vs. State

FIR No. : 92/2010

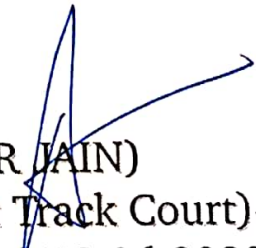
PS : Nihal Vihar

U/s : 302/120B IPC & 25/27 Arms Act

03.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Narender Kumar, Ld. Counsel for applicant/accused.

Report filed by ATO Nihar Vihar. Detailed facts have not been given in the reply. Ld. Counsel for accused submits that regular bail may be granted. Without file it would not be possible for this Court to decide regular bail application. Accordingly file be summoned through concerned Ahlmad for 10.06.2020.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Sonu Bansal Vs. State
FIR No. : 648/17
PS : Ranhola
U/s : 302/34 IPC

03.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. B. L. Madhukar, Ld. Counsel for applicant/
accused.

Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn with liberty to file a fresh before appropriate Court. Copy of order be given Dasti to the Ld. Counsel for accused.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

Sonu Bansal Vs. State
FIR No. : 648/17
PS : Ranhola
U/s : 302/34 IPC

Mr. B. L. Madhukar, Id. Counsel for accused, Enrollment no.
D/264/88.

Without Oath

I may be permitted to withdraw the present bail
application with liberty to file a fresh.

RO&AC


3/06/20
D/264/88


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

FIR No :835/2015

PS: Nihal Vihar

STATE VS. Rajesh @ Pawa @ Jagdish

U/s 302/120B IPC 25/27 Arms Act

03.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. S. P. Sharma, Ld. Counsel for applicant/ accused.

Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn with liberty to file a fresh before appropriate Court. Copy of order be given Dasti to the Ld. Counsel for accused.

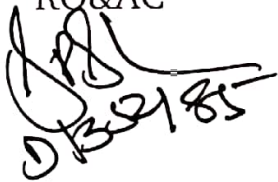
(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

FIR No :835/2015
PS: Nihal Vihar
STATE VS. Rajesh @ Pawa @ Jagdish
U/s 302/120B IPC 25/27 Arms Act

Mr. S. P. Sharma, Ld. Counsel for accused, Enrollment no. D/352/85.
Without Oath

I may be permitted to withdraw the present bail
application with liberty to file it before appropriate court.

RO&AC


D/352/85

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 286/2020
State Vs. Krishna Jha
P.S.: Kirti Nagar
U/s : 363/366/344/376 (2) (n) IPC & 6 POCSO Act**

03.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Amresh Kumar, Ld. Counsel for the
applicant/accused.

Status report on behalf of the IO is filed. As per the report filed by the IO it is stated that during the course of investigation as an evidence of age proof he has obtained the mark-sheet of 5th and 6th class of prosecutrix in which the date of birth was mentioned as 02.08.2004. It is further stated that this date of birth is yet to be verified. One of the prayer made in the application was as to on what basis the age of the girl has been stated to be 16 years by the IO. Prayer stands satisfied. No further order is called for. There is no requirement to seek medical report of the prosecutrix at this stage from the IO as the investigation is at the initial stage. The application stands dismissed. Copy of this order be given dasti to the counsel for the accused/applicant.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.06.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 833/2019
State Vs. Krishan Kumar
P.S.: Nihal Vihar
U/s : 376/506 IPC

03.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Prosecutrix in person.
IO SI Manisha Yadav in person.
Sh. Surender Nandal, Ld. Counsel for the
applicant/accused.

IO submits that she could not verify the medical documents of the accused from Bahadurgarh. She seeks some time. The interim bail of the accused is expired on 03.06.2020. The interim bail of the accused is extended for a week. Let medical documents be verified in the meantime.

Put up for further proceedings on 10.06.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.06.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 397/2019
State Vs. Mustafa Tyagi
P.S.: Hari Nagar
U/s : 3 & 4 of MCOC Act

03.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Mahesh Kumar Patel, Ld. Counsel for the
applicant/accused.

Ld. Counsel for the accused/applicant submits that
he would like to move transfer application as the matter should
be transferred to the court of Sh. Vishal Singh.

At the request of Ld. Counsel present application is
adjourned for 08.06.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.06.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 419/2019
State Vs. Sandeep Nishad
P.S.: Mundka
U/s : 376/506 IPC**

03.06.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Puneet Kumar, Ld. Counsel for the
applicant/accused.
IO and prosecutrix are absent.

Part arguments heard.

Despite repeated orders IO has chosen to remain absent. On 13.05.2020 notice was issued to the IO to remain present on the next date of hearing. On 18.05.2020 only report was filed but IO was absent. On 22.05.2020 the complainant was absent, notice was issued through IO for 23.05.2020, on 23.05.2020 prosecutrix was present but was not carrying any identity proof, therefore, notice was issued to the IO to remain present on the next date of hearing i.e. 01.06.2020. IO again was absent and was summoned for today. There is no record whether actually notice was received by the IO as notices were

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issued through E-mail. Be that as it may be. Notice be issued to the IO through SHO concerned. Copy of this order be sent on Whats app to the SHO concerned who shall ensure the presence of the IO as well as of the complainant on the next date of hearing i.e. 04.06.2020.

Ld. Counsel for the accused/applicant submits that this matter be taken up through VC as he cannot remain physically present on 04.06.2020.

Put up for further arguments on 04.06.2020 through

VC.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
03.06.2020

**IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

CC No. : 13192/18

Kanwaljeet Kaur Vs. Shanti Swaroop Satija

PS : Hari Nagar

U/s : 138 N. I. Act

03.06.2020

**Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
None for applicant/accused.**

Email has been received from Mr. Ujjawal Puri Advocate.
In terms of the said email present revision petition stands dismissed
as withdrawn.

File be consigned to record room.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

CC No. : 6430/17

Navin Kumar Vs. Sampatti Developer

PS : Hari Nagar

U/s : 138 N. I. Act

03.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
None for applicant/accused.

Email has been received from Mr. Ujjawal Puri Advocate.
In terms of the said email present revision petition stands dismissed
as withdrawn.

File be consigned to record room.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

CC No. : 2910/18

Saravjit Singh Vs. Sampatti Developer

PS : Hari Nagar

U/s : 138 N. I. Act

03.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
None for applicant/accused.

Email has been received from Mr. Ujjawal Puri Advocate.
In terms of the said email present revision petition stands dismissed
as withdrawn.

File be consigned to record room.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Ashish Sharma Vs. State
FIR No. : 289/2020
PS : Mundka
U/s : 308/34 IPC

03.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Ms. Sujata Sharma, Ld. Counsel for applicant/accused.
ASI Sunil Kumar in person.

IO submits that injured has been discharged and nature
of injury is simple.

Arguments heard.

Put up for orders.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

11:15 AM

This is the first bail application filed on behalf of accused.
The brief facts of the case are that on 26.05.2020 PCR call vide DD
no. 39A was received regarding quarrel at PS Munda which was
entrusted to HC Kulbir Singh who reached at the spot and found
injured had been shifted to hospital. One person was apprehended by

the injured and family members at the spot who was identified as Ashish Sharma. Statement of the injured was recorded wherein he stated about the incident and on the basis of his statement the FIR was registered.

Ld. Counsel for accused argued that the accused is not involved in any other case and the injured has already been discharged from the hospital. Prayer has been made for grant of regular bail to the applicant / accused.

On the other hand, Ld. Addl. PP for State has opposed the bail application.

I have heard Ld. Counsel for accused as well as Ld. Addl. P. P. for State.

As per the submission made by the IO the nature of injury was simple. The accused is in JC since 26.05.2020 and is not required for any further investigation. Accordingly, accused is admitted to bail on his furnishing personal bond of Rs. 30,000/- with one surety of like amount to the satisfaction of Ld. Duty MM concerned. Copy of order be given dasti.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

FIR No :621/2015
PS: Uttam Nagar
STATE VS. Rizwan
U/s 364A/120B/368/34 IPC

03.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Vijay Shankar Tiwari, Ld. Counsel for applicant/
accused.

Report from jail received. Arguments heard. First bail application was dismissed as withdrawn on 04.05.2020. Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused and be sent to the IO through email.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

FIR No :621/2015
PS: Uttam Nagar
STATE VS. Rizwan
U/s 364A/120B/368/34 IPC

03.06.2020

Sh. Vijay Shankar Tiwari, Ld. Counsel for accused, Enrollment no. -
D/2930/2014.

Without Oath

I may be permitted to withdraw the present bail
application.

RO&AC

Vijay Shankar
D/2930/14.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

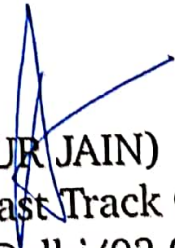
Tejpal Vs. State
FIR No. : 766/2019
PS : Nihal Vihar
U/s : 323/344/354/354A/363/368/376D/506 IPC
& 6/8 POCSO Act

03.06.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Vinod Kumar Verma, Ld. Counsel for applicant/
accused through CISCO Webex.

This is an application for early hearing, by way of this application, applicant is seeking pre-ponement date of hearing for 02.06.2020. The said date has already elapsed. Thus application becomes infructuous. Same stands dismissed.

Copy of order be sent to Ld. Counsel for accused through e- mail.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/03.06.2020